## Annexure-5

## List of Operational Creditors (Government Dues)

## Name of the Corporate Debtor: Noslar International Limited, In Liquidation; Date of Commencement of Liquidation: 28-02-2020; List of Stakeholders as on 30.05.2022

	4	ω	2	,_	No.
Total	Assistant Commercial Tax Officer and Additional Tehsildar, Circle Mandideep, Madhya Pradesh	Employee Provident Madhya Fund Organisation Pradesh (EPFO) Governm	Employee Provident Madhya Fund Organisation Pradesh (EPFO)	The Deputy Commissioner of Customs	Department
	Madhya Pradesh Government,	Madhya Pradesh Government,	Madhya Pradesh Government,	Deputy Central of Government	Government
	9			ė.	Identif- ication No.
	27-11-2021	13-08-2021	01-02-2021	23-03-2020	Details of c Date of receipt
7.61.30.002	3,86,95,749	1,30,66,267	8,42,361	23-03-2020 2,35,25,625	Details of claim received  Date of Amount receipt claimed
	ı.	ř	i	1	Amount of claim admitted
	Operational creditor	Operational creditor	Operational creditor	Operational creditor	Details Nature of claim
•			i	ï	Details of claim admitted aire of Amount Whe aim covered by Lie lien or attach attacheme remo nt pending (Yes disposal
	X	NA	NA	NA	whether % share Lien/ in total attachment amount of removed? claims (Yes/No) admitted
		E		1	
		e	r		Amount of contingent claim
		ŭ	ř		Amount of any mutual dues, that may be set-off
3 96 05 740	3,86,95,749	ť	ē	ï	Amount of claim rejected
27/ 3/ 752		1,30,66,267	8,42,361	2,35,25,625	Amount of claim under verification
	Claim was received 639 days after commence ment of Liquidation, hence rejected.	Note (3)	Note (2)	Note (1)	Remarks if any

which I.A. is pending adjudication. Cargomar Private Limited did not provide original Advance Authorisation Licenses, the Liquidator has since filed an Application (I.A. No. 3986/2020) before the Hon'ble NCLT for seeking appropriate directions the information/documents provided by the Liquidator in support of export obligations already fulfilled by the Corporate Debtor, which revised claim from Customs Department has not yet been received. As original Advance Authorisation Licenses from Cargomar Private Limited, the same shall be furnished to the Customs Department. Liquidator requested to Custom Department to submit its revised claims considering Licenses are held by Cargomar Private Limited, a Custom House Agent appointed by the Corporate Debtor and the Liquidator has made request to Cargomar Private Limited to provide the same. Upon receipt of Advnce Authorisation Licenses. The Liquidator sent email to the Custom Department with details of export obligations already fulfilled by the Corporate Debtor and also informed that Original Advance Authorisation Note (1): Custom Department submitted its claim vide email dated 23-3-2020. The claim submitted by the Custom Department is on account of non-fullfillment of export obligation by the Coporate Debtor against

accordingly, its Claim is held under verification till final disposal of aforesaid appeal under the Employees' Provident Fund & Miscellaneous Provision Act, 1952 Cum Central Government Industrial Tribunal, at Jabalpur (Appeal No. CGIT/LC/EPFA/13/2019), which is pending adjudication, and 2021. The Liquidator vide his email dated 10.08.2021 intimated to EPFO that claim filed pursuant to order of EPFO dated 19.12.2018 is subject matter of an Appeal filed by the CD before the Appellate Authority Note (2): EPFO had filed its claim on 1-2-2021 for Rs. 842,361 for its interest and damages. The Liquidator sought information / docments from EPFO to verify its claim, which were provided by EPFO on 10-3-

accordingly, the Claim is held under verification. Note (3): EPFO had filed its Claim on 13-08-2021 towards provident fund dues. The Liquidator has sought details of employee wise details of provident fund from EPFO in order to verify and admit the Claim, and